



**Central Administrative Tribunal  
Principal Bench, New Delhi**

**OA No.113/2021  
MA No.2048 of 2020**

**This the 15<sup>th</sup> day of January, 2021**

(Through Video Conferencing)

**Hon'ble Mr. A. K. Bishnoi, Member (A)  
Hon'ble Mr. R.N. Singh, Member (J)**

1. SI Subhash Chandra (PIS No.16080390)  
Son of Shri Bilash Chandra  
Resident of E-1, Type-II, New Police Line  
Kingsway Camp, Delhi – 110 009.

& 88 others. .... Applicants

(through Advocate Shri Gyanendra Singh)

**Versus**

1. The Commissioner of Police  
Delhi Police (HQ)  
Jai Singh Road, New Delhi.

2. The Commissioner of Police  
Establish Branch (HQ)  
Delhi Police (HQ)  
Jai Singh Road, New Delhi. .... Respondents

(through Advocate Sh. Esha Mazumdar)

**ORDER (Oral)**

**Hon'ble Mr. R. N. Singh, Member (J):**

Shri Gyanendra Singh, learned counsel for the applicants submits that previous counsel has been discharged by the applicants and he has filed his



vakalatnama on behalf of the applicants. He further submits that in terms of order dated 04.11.2020 an affidavit has been filed. We have also perused the explanation furnished by the Registry.

2. Shri Gyanendra Singh, learned counsel for the applicants seeks permission to withdraw the present MA, with liberty to file a fresh and better MA, in accordance with law, if so advised. Permission is granted. MA and accompanying OA stand dismissed as withdrawn, with liberty, in accordance with law.

**(R.N. Singh)**  
**Member (J)**

**(A. K. Bishnoi)**  
**Member (A)**

*cc/uma/neha/*